

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2418 of 2024 /RG/LP

Dated: 17 .09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Humeera Salam**  
**D/O Abdul Salam Khan**  
**R/O Kanimazar, Nawa Kadal, Tehsil Eidgah, District Srinagar**

vide notification No.824 dated 16.08.2017 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

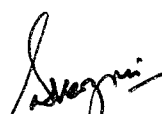
By Order

  
Assistant Registrar (L.P)

No: 4224 of 2024 /RG/LP Dated: 17 .09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humeera Salam, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2419af/2024 /RG/LP      Dated: 17.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Riyaz Ahmed Itoo**  
**S/O Gulam Mohammad Itoo**  
**R/O Nagam, Tehsil Kokernag, District Anantnag**

vide notification No. 540 dated 02.08.2016 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
Assistant Registrar (L.P)

No: 42249-55 /RG/LP      Dated: 17.09.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Riyaz Ahmed Itoo, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2420 of 2024/RG/LP      Dated: 17.04.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Firdos Ahmad Lone**  
**S/O Abdul Jabar Lone**  
**R/O Sumlar, Tehsil & District Bandipora**

vide notification No. 240 Dated 10.07.2015 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Assistant Registrar (L.P)

No. 42256-62/RG/LP      Dated: 17.04.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Firdos Ahmad Lone, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2421 of 2024/RG/LP

Dated: 17.09.2024


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Radhika Sharma**  
**D/O Subash Sharma**  
**R/O 317 Rani Mandir Below Gumat, Jammu**

vide notification No. 1186 Dated 24.02.2015 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
Assistant Registrar (L.P)

No: 42263-70/RG/LP Dated: 17.09.2024 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Radhika Sharma**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2422 of 2024 /RG/LP      Dated: 17.09.2024


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pooja Kotwal**  
**D/O Jeewan Lal Kotwal**  
**R/O Bharowa Seri, Tehsil Bhaderwah, District Doda**

vide notification No.658 dated 29.12.2015 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
Assistant Registrar (L.P)

No: 42271-76 /RG/LP      Dated: 17.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Kotwal**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**NOTIFICATION**

No: 2423 of 2024 /RG/LP Dated: 17-9-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Lebul Nisa**  
**D/O Muhammad Farooq**  
**R/O H.No.34, Lane No.2, New Colony, Wazir Bagh, Tehsil & District Srinagar**

vide Notification No.746 Dated 03.02.2011 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 42277 83 /RG/LP Dated: 17/9/2024 @

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lebul Nisa**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No. <sup>2426</sup> ~~557~~ /RG/LP Dated: 17-09-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


**Mr. Waseem Ahmad Bhat**


**S/O Aadil Hussain Bhat**

**R/O Sarnal Gulshanabad, K.P Road near St. Lakes Convent School, Tehsil & District Anantnag**

vide Notification No. 557 Dated 27.11.2015 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No. 42284-916 /RG/LP Dated: 17/9/2024 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2425 of 2024 /RG/LP Dated: 17-9-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kafcel Ahmad Dar**  
**S/O Ab Ahad Dar**  
**R/O Dar Mohalla, Kralpora, Tehsil Kunzer, District Baramulla**

vide Notification No. 1073 Dated 17.03.2016 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 42291-96 /RG/LP Dated: 17/9/2024. @

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kafcel Ahmad Dar, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2426 of 2024/RG/LP Dated: 17-9-2024.


Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mir Aamir Jahangir**  
**S/O Mir Jahangir Alam**  
**R/O Karnah Dildar, Tehsil Karnah, District Kupwara**

vide Notification No. 1097 Dated 19.03.2014 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 42297-304/RG/LP Dated: 17/9/2024. 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Aamir Jahangir, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2427 of 2024 /RG/LP Dated: 17/9/2024.


Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Azra Tabusam Sheikh**  
**D/O Abdul Rashid Sheikh**  
**R/O Hidyal, Tehsil & District Kishtwar**

vide Notification No. 780 Dated 12.02.2016 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 42305-11 /RG/LP Dated: 17/9/2024. 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azra Tabusam Sheikh, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2428 of 2024 /RG/LP Dated: 17/9/2024.


Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sucheta Gupta**  
**D/O Anil Gupta**  
**R/O Q.No.395, Bakshi Nagar, Tehsil & District Jammu**

vide Notification No. 1403 Dated 30.03.2015 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 42312-18 /RG/LP Dated: 17/9/2024 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sucheta Gupta, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  
